PART III
HARYANA GOVERNMENT
FORESTS DEPARTMENT

Notification

The 30th December, 1980

No. S.O. 2/C.A. 16/27/S. 20/81 – Whereas a declaration to constitute land specified in the Scheduled as a reserved forest has been issued with Haryana Government notification No. S.O. 152/C. A. 16/27/S. 4/72, dated the 8th September, 1972.

And whereas the forest settlement of these lands has now been completed in accordance with the provisions contained in Chapter II of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by section 20 of the Indian Forest Act, 1927, the Governor of Haryana hereby specifies according to the boundary marks (pillars) erected on the ground and map kept in the office of the Deputy Commissioner, Kurukshetra, the limits of the forest in the Schedule given below and declares the same to be reserved with effect from the date after the expiry of four weeks from the date of publication of this notification.

SCHEDULE

District	Tehsil	Name of Forest	Description of field No. or land Reserved	Area in Acres	Boundaries	Place where the plan may be inspected
1	2	3	4	5	6	7
Kurukshetra	-	Bhlai, H.B. No. 421	Rectange No. / Killa No. 50 51 ---------- ---------- ½ 1,2,3,4, 5/2, 6,7 51 ----------, 8, 9, 10, 11, 12, 13 51 ---------- 14, 15, 17, 18, 19, 22, 23, 24	20.28	North: Land of Balahi South: Ditto East: Badphari West: Land of Bhali	Office of Deputy Commissioner, Kurukshetra and Division Forest Officer Kurukshetra

L.D. KATARIA,
Commissioner and Secretary to Government, Haryana,
Forest, Department

Referred to Page No. 24